(OPEN COURT)

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD

HON'BLE MR.A.K. GAUR , MEMBER (J).

Original Application Number. 883 OF 2005.

ALLAHABAD this the ***02nd*** day of ***February, 2009.***

1. Mool Chand, aged about 42 years, son of Shri Vichitta resident of village and post- Karaiya, Tehsil Maudha, District- Hamirpur.

2. Raju aged about 37 years, S/o Shri Binda, R/o Village and Post- Karaiya, Tehsil Maudha, District- Hamirpur.

3. Bala Prasad, aged about 42 years, son of Shri Punna resident of Village and Post- Karaiya, Tehsil- Maudha, District- Hamirpur.

.....Applicants.

VERSUS

1. Union of India through the General Manager, North Central Railway, Allahabad.

2. Divisional Railway Manager, North Central Railway, Jhansi.

.....Respondents

Advocate for the applicants: Sri R.K. Nigam
Advocate for the Respondents : Sri Barun Pratap Singh

ORDER

Learned counsel for the applicant at the very out set has submitted that the grievance of the applicants might be redressed in case a direction is given to the Divisional Railway Manager, N.C.R., Jhansi (respondent No. 2) to consider and decide the representations dated 18.10.2004 (Annexure A-X of O.A) by a reasoned and speaking order taking into account the points raised therein within specified period.

2. Accordingly, I direct the D.R.M, N.C.R., Jhansi (respondent No. 2) to consider and decide the representations dated 18.10.2004 (Annexure

A-X of O.A) by a reasoned and speaking order meeting all the contentions raised therein, within a period of three months on receipt of certified copy of the order, in accordance with law and relevant rules on the subject and communicate the decision to the applicants forthwith.

3. With the aforesaid directions, the O.A is disposed of finally with no order as to costs.

Be noted that I have not passed any order on merits of the case.

MEMBER- J.

/Anand/